

lodges and hotels have come up in the areas under jurisdiction of Police Stations Paharganj and Nabi Karim;

(b) whether such lodges and hotels are totally unauthorised and unlicensed;

(c) whether such lodges and hotels are evading taxes to the tune of lakhs of rupees;

(d) whether Government have any record of these hotels and lodges in their official books;

(e) if so, the names thereof along with the location in each case;

(f) whether Government propose to take some action to demolish such unlicensed and unauthorised lodges and hotels; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) Yes, Sir.

(b) There are 26 licensed and 128 unlicensed Hotels, Guest Houses and Lodges.

(c) Information is being collected and will be laid on the Table of the House.

(d) & (e) The information is contained in the enclosed statement. [See appendix CL III Annexure No. 79]

(f) & (g) The unauthorised Guest Houses, Hotels and Lodges are challaned from time to time by the local Police.

Abolition of Sales Tax in Delhi

1906. SHRI SYED SIBTEY RAZI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to abolish sales tax in Delhi at the earliest;

(b) if so, the details in this regard; and

(c) if not, the reason? therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) No, Sir.

(b) Does not arise;.

(c) Sales tax is an important source of revenue. It cannot, therefore, be abolished in Delhi unless some alternate tax is levied. Moreover, its abolition in Delhi alone will result in market distortions.

गढ़वाल, उत्तर प्रदेश में श्री उमेश डोभाल की हत्या

1907. श्री सत्य प्रकाश मालवीय : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) गढ़वाल, उत्तर प्रदेश में एक पत्रकार, श्री उमेश डोभाल की हत्या के संबंध में केन्द्रीय जांच ब्यूरो द्वारा की गई जांच के अभी तक क्या परिणाम निकले हैं; और

(ख) क्या उच्चतम न्यायालय द्वारा इस संबन्ध में हाल ही में कोई आदेश जारी किया गया है; यदि हां, तो उसका ब्योरा क्या है ?

गृह मंत्री (श्री सुफती मोहम्मद सईद) : (क) उच्चतम न्यायालय के आदेशों के अनुसरण में केन्द्रीय जांच ब्यूरो ने जांच-पड़ताल आरम्भ की। जांच के दौरान यह पाया गया कि कुछ व्यक्तियों द्वारा की गई साजिश के परिणामस्वरूप श्री उमेश डोभाल की एक होटल में हत्या की गई। अभियुक्तों की शिनाख्त की गई तथा उन्हें गिरफ्तार कर लिया गया परन्तु जमानत पर छोड़ दिया गया। जांच-पड़ताल का कार्य अन्तिम चरण में है।

(ख) उच्चतम न्यायालय के आदेशों की दिनांक 27 फरवरी, 1990 की नवीनतम प्रति संलग्न है।

**IN THE SUPREME COURT OF
INDIA Original Jurisdiction**

236000

Investigation Interim Report No: 6 Dated the 23rd February, 1990 (DSP/CBI/SPI Dehradun)

(Application For directions) Petition of WRIT PETITION (CRIMINAL) No. 281 OF

1988 (Under Article 32 of the Constitution for the enforcement of fundamental rights)

1. Patrakar Sangharsh Samiti, through the Secretary, Shri Certified to be a true copy
Kishore Naithani, C/o. Chauthi Duniya A/160, Vikas Marg,
Shakarpur, New Delhi, 110092.
 2. M/s. Mrinal Pande, Editor, Saptahik Hindustan, Kasturba Sd/- Assistant Registrar (Judl.)
Gandhi Marg, New Delhi, 110001. 1-3-1990 Supreme Court of
India.
 3. Shri S.P. Singh, Executive Editor, Navbharat Times, Times
House, Bahadurshah Zafar Marg, New Delhi. 110002.
 4. Shri Prem Shankar Jha, Editor, Commerce B-17, Chirag
Enclave, New Delhi.
 5. Shri Sundarlal Bahuguna, Nav Jiwan Ashram, P.O. and Petitioners
Village, Bilyara, Tehri Garhwal, Uttar Pradesh
- Versus
1. The State of Uttar Pradesh, through the Chief Secretary,
the Secretariat, Lucknow.
 2. The Superintendent of Police, Pauri Garhwal, Pauri,
U.P.
 3. The District Magistrate, Pauri Garhwal, Pauri, U.P. Respondents

Dated the 21th February, 1990

CORAM:

HON'BLE MR. JUSTICE RANGANATH MISRA
HON'BLE MR. JUSTICE M.M. PUNCHI HON'BLE
MR. JUSTICE K. RAMASWAMY

For the Petitioners: Mr. Goviada Mukhoty, Senior Advocate, in the writ petition (Mr. Gopa Singh, Advocate with him)

For the C.B.I. : Mr. Anil Dev Singh, Senior Advocate (Ms. C.K. Sucharita, Advocate, with bim)

For Respondent No. 1 : M/s. Rachna Gupta, Advocate.

For Respondents Nos. 2 & 3 : M/s. Gopal Subramaniam, S.D. Sharma and Manoj Prashad, Advocate.

The Investigation Report above-mentioned being called on for hearing before this Court on the 27th day of February, 1990. UPON persuing the said Report and the accompanying documents AND UPON hearing Counsel for the Parties herein THIS COURT BOTH ORDER:

- (1) THAT the time for closing the investigation of the case by the Central Bureau of Investigation be and is hereby extended by two months;
- (2) THAT consequent upon the extension of time as aforesaid, this Court's Order dated the 11th January, 1990. Passed on the Investigation Interim Report No. 5 of the

Central Bureau of Investigation requiring the accused persons to stay at some convenient place within the State of Kerala till the 28th February, 1990, shall remain operative " for a further period of two months from this the 27th day of February, 1990;

- (3) THAT one of the accused viz. Manmohan Singh who is an Excise Contractor shall be brought to the Headquarter of Pauri District under police escort and made available in Pauri Garhwal on the 1st March, 1990, to participate in the excise auction fixed for the 2nd March, 1990, and that after his job is over, the said accused viz. Manmohan Singh shall go back in Kerala.

AND THIS COURT WITH LAST ORDER THAT THIS ORDER be punctually observed and carried into execution by all concerned.

WITNESS the Hon'ble Shri Sabyasachi Mukharji, Chief Justice of India at the Supreme Court, New Delhi dated this the 27th day of February, 1990.

Sd/- (R.C. GANDHI)
JOINT REGISTRAR.

Involvement of Raw and DGS in Training Militants etc.

1908. SHRI SURESH KAL-MADI:
Will the Minister of HOME AFFAIRS be phased to state:

(a) whether Government are aware of the allegations made against the RAW and DGS, for training Bodo militants, supply of arms to Punjab terrorists and organising Naxalite violence in Andhra Pradesh;

(b) if so, the facts about these allegations; and

(c) whether any departmental enquiries have been conducted into the same; if so, the details of its findings?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) Govern-100 RS—5

ment is aware of the allegations made against R&AW and DGS as reported in a section of the Press.

(b) These allegations are baseless and spread by some ex-employees of R&AW who were dismissed on account of their prejudicial activities affecting national security.

(c) Question does not arise.

Deterioration in Indo-Pak Relations

1909. DR. YELAMANCHILI SIVAJI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that there has been deterioration in Indo-Pakistan relations for the past four months; and

(b) if so, what are the reasons therefor?